

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O. A. No. 492 OF 2022

IN THE MATTER OF:-

GREEN WOOD CITY VILLA JAN WELFARE  
SOCIETY & ANR

... APPLICANT

VERSUS

GODWIN CONSTRUCTION COMPANY  
PVT LTD & ORS

...RESPONDENTS

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 1 I.E. GODWIN CONSTRUCTION  
COMPANY PVT LTD

(FOR INDEX:-Kindly See Inside)

New Delhi  
Dated: 06.02.2023

FILED BY





S.A. ZAIDI & MANSI CHAHAL  
ADVOCATES  
CHAMBER NO -7, TRISHUL TOWER  
KAUSHAMBI, GHAZIAGBAD, U.P  
MOB: 8377863559  
Email:-mansichahal104@gmail.com

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3.	The True Copy of the RTI Reply dated 23.12.2022 is annexed herewith and marked as ANNEXURE A/2.	9

**New Delhi**  
**Dated: 06.02.2023**

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**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 1 I.E. GODWIN CONSTRUCTION  
COMPANY PVT LTD**

TO,

THE HON'BLE CHAIRPERSON  
AND HIS OTHER COMPANION JUDGES  
OF THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

**MOST RESPECTFULLY SHEWETH: -**

1. That on 28.01.2023, the Respondent No. 1 received a letter/Notice from the Municipal Corporation of Meerut enquiring about the details of the number of flats in the society

for the purpose of collecting the municipal solid waste from them against the municipal tax. The letter received by the Respondent No. 1 from the Municipal Corporation of Meerut for collection of municipal solid waste directly from the flats has been forwarded to the concerned RWA. The respondent No. 1 has also provided the details of flats to the Municipal Corporation of Meerut as asked by them vide letter dated 28.01.2023.

**The True Copy of the Letter dated 28.01.2023 received by the Respondent No. 1 from the Municipal Corporation of Meerut is annexed as ANNEXURE A/1.**

2. That as per the agreement of respondent No. 1 with Meerut development authority, the respondent No. 1 has made proper sewer lines and manholes in the society for proper disposal of the waste, since year 2007. The respondent No. 1 has provided the proper sewer lines of 8 inches, which is connected to main sewer line of 8 inches of the MDA. The sewer lines installed in the respondent No. 1 society are equipped with 2 automatic

sewer pumps, in which one is on standby. The sewer pumps are regularly maintained by the respondent No. 1.

3. That as per the RTI reply dated 23.12.2022, out of 294 approved colonies of Meerut by Meerut Development Authority, just 6 colonies have been granted the completion certificate by Meerut development authority, till date from year 1974. The respondent No. 1 is also among the colony which has already applied for the completion certificate, but it has not been granted yet by Meerut development authority.

**The True Copy of the RTI Reply dated 23.12.2022 is annexed herewith and marked as ANNEXURE A/2.**

4. That the back gate of the society which was earlier closed due to the safety of the residents has now been opened in compliance of the Honourable NGT order. The Respondent No. 1 humbly submits that the little patch work which was remaining at the back gate of the society earlier will be completed in next 2 months. Otherwise, every other work has been completely done by the Respondent No. 1.

5. That the Respondent No. 1 has left no stone unturned since last 14 years in maintaining the society without compromising with the quality and needs of its residents at his own costs. But now onwards, if any maintenance work is being done in the society, the respondent No. 1 would charge for the same from the society residents or its RWA.

6. PRAYER

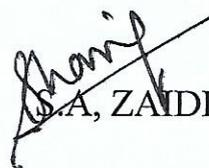
In view of the above, circumstances and facts of the case may graciously be pleased to:

- a. Take the present supplementary affidavit on record for proper adjudication of the case.
- b. Pass any further order(s)/direction(s) as the Court may deem fit and necessary in the interest of justice.

Respondent No. 1  
(Godwin Construction Company Pvt Ltd.)

New Delhi  
Dated: 06.02.2023

Through

  
S.A, ZAIDI & MANSI CHAHAL  
ADVOCATES

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 492 OF 2022

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& ANR ...APPLICANT

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& ORS ...RESPONDENTS

AFFIDAVIT

I, Jitender Singh Bajwa, Director of Godwin Construction Pvt. Ltd. At Godwin Hotel, Bypass Road, Meerut, U.P presently at Delhi do here by solemnly affirm and declare as under:-

1. That I am the Respondent No. 1 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying supplementary Affidavit has been drafted by my counsel and the same has been read over and explain to me and I say and declare that the same are true and correct.



3. That the content of accompanying supplementary Affidavit be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

  
DEPONENT

**VERIFICATION**

Verified at Delhi on this 06 day of Feb, 2023 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

  
DEPONENT

  
ATTESTED  
DIPANKAR DAS  
ADVOCATE  
NOTARY PUBLIC  
REGD. NO. 916  
GOVT. OF INDIA  
LAWYERS CHAMBER  
SUPREME COURT OF INDIA  
06.02.23  


कार्यालय नगर निगम, मेरठ

ANNEXURE-A11

8

संख्या:- 738/आ0लि0-स0न0आ0/2023

दिनांक:- 28 जनवरी, 2023

श्री जितेन्द्र सिंह बाजवा,  
गोडविन कन्सल्ट्रसन कम्पनी प्रा0लि0,  
मेरठ।

कृपया मां0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 नं0- 492/2022 में पारित आदेश दिनांक 09.01.2023 के अनुपालन में मै0 ग्रीनवुड सिटी के सोलिड वेस्ट मैनेजमेंट की अद्यतन स्थिति के सम्बन्ध में जानकारी चाही गयी है। जिसके क्रम में नगर निगम मेरठ द्वारा सोलिड वेस्ट मैनेजमेंट रूल 2016 के अन्तर्गत उक्त कालोनी से निकलने वाले सोलिड वेस्ट को कालोनी के कलक्शन सेन्टर से उठवाया जाता है। उक्त कार्य के लिए सोलिड वेस्ट मैनेजमेंट रूल 2016 के तहत सभी प्लैट एवं मकानों से शुल्क लिया जाना निर्धारित किया गया है।

अतः निम्नलिखित प्रारूप पर एक सप्ताह के अन्दर निम्न विवरण उपलब्ध कराएं:-

01	प्लैटों की संख्या	प्लैटों का क्षेत्रफल
02	मकानों की संख्या	मकानों का क्षेत्रफल
03	खाली प्लॉटों की संख्या	खाली प्लॉटों का क्षेत्रफल

सहायक नगर आयुक्त  
नगर निगम, मेरठ।

प्रतिलिपि:- नगर आयुक्त महोदय की सेवा में सादर अवलोकनार्थ प्रेषित।

सहायक नगर आयुक्त  
नगर निगम, मेरठ।

मेरठ

विकास 200 प्राधिकरण,

मेरठ।

9

पत्रांक:

/मा0 अनु0/ जोन-ए,बी,सी व डी/2022

दिनांक: : 12 : 2022

सेवा में,

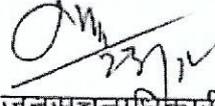
श्री रामबोल तोमर  
निवासी बागपत बाईपास,  
दैनिक जनवाणी, मेरठ।  
मो0 9837288111

विषय:- सूचना का अधिकार अधिनियम-2005 के अन्तर्गत आवेदन दिनांक 27-09-22 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सूचना अधिकार अधिनियम 2005 के अन्तर्गत आपके आवेदन दिनांक 27-09-22 के क्रम में पूर्व प्रेषित सूचना पत्रांक 603/मा0अनु0/जोन-बी/2022, दिनांक 22-10-2022 की संशोधित सूचना निम्नवत् है:-

- बिन्दु सं0-1 : मानचित्र अभिलेखों में उपलब्ध अभिलेखों के अनुसार 294 तलपट मानचित्र स्वीकृत हैं।
- बिन्दु सं0-2 : ऑन लाईन पोर्टल के अनुसार कुल 06 तलपट मानचित्र का पूर्णता प्रमाण पत्र निर्गत है।
- बिन्दु सं0-3 : स्वीकृत कॉलोनियों के नगर निगम को हस्तान्तरित किए जाने की कोई सूचना अभिलेखों में उपलब्ध नहीं है।

  
जनसूचनाधिकारी  
मानचित्र जोन,  
मेरठ विकास प्राधिकरण,  
मेरठ।